and hunger strikes by the students of the Indian Institutes of Technology in the country, as a result of the rising discontent among them;

(b) if so, what are the causes thereof; and

(c) what steps Government propose to take to meet the situation?

THE MINISTER OF EDUCATION. SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) At one hall of residence of each of the IITs at Kanpur & Kharagpur, there were instances of discontent.

(b) It is due to dissatisfaction of students about mess employees and the quality of food.

(c) Concerned HTs have settled the matter amicably.

# Collection of Milk Tokens by the Delhi Milk Scheme

\*372. SHRI KAMESHWAR SINGH; Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it Is a fact that the Delhi Milk Scheme has banned further collection of milk tokens by chowkidars from token holders for the purpose of home delivery of milk;

(b) if so, what are the reasons therefor; and

(c) whether Government are aware that this has caused hardships to those token holders who cannot go personally to Depots to fetch milk?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) No, Sir. Sealing of tokens for home delivery supplies has only been suspended till the verification of the genuineness of tokens already sealed for home delivery supplies is completed.

#### to Questions

(b) Sealing of tokens has been suspended temporarily due to the fact that some of the home delivery agents had been drawing milk against tokens of persons who have since left Delhi. Till the verification of the genuineness of the tokens already sealed, is completed, further collection and sealing of tokens has been suspended.

(c) There is no pressing demand from the token holders.

### बैतूल जिले में राहत तथा पुनर्वास संगठन द्वारा भूमि का उद्धार

## \*373. श्रीमती रत्न कुमारों : श्री बलराम दास : श्री सदाई सिंह सिसोदिया : श्री तन्द किशोर भट्ट :

क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री 32 मई, 1976 को राज्य सभा में अतारांकित प्रण्न 78 के दिए गए उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि राहत तथा पुनर्वास संगठन एकक ने बेतूल जिले में शाहपुर परियोजना के अन्तर्गत अब तक कुल कितनी भूमि का उढार किया है और उसमें से कितना भाग स्थानीय आदि-वासी लोगों के पुनर्वास के लिए आवंटित किया गया है ?

Reclamation of land by the Rehabilitation and Reclamation Organisation in District Betul

\*373. SHRIMATI RATAN KUMARI: SHRI BALRAM DAS: SHRI SAWAISINGH SISODIA: SHRI N. K. BHATT:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION be pleased to refer

f[ ] English translation

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to the answer to Unstarred Question 78 given in the Rajya Sabha on the 12th May, 1976 and state the details of the total land so far reclaimed by the Rehabilitation and Reclamation Organisation Unit under the Shahpur project in District Betul and what portion thereof has been allotted for the resettlement of local Tribal people?]

Written Answers

निर्माण अरेर आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त): पुनर्वास भूमि सुधार संगठन ढारा भूमि-उद्धार संगठन ढारा भूमि-उद्धार करने के लिए 1976 में राज्य सरकार ढारा लगभग 4,000 एकड़ भूमि का पता लगाया गया था जिसमें से स्थानीय आदिवासियों को दिये जाने के लिए 1460 एकड़ भूमि का उद्धार किया जा चुका है; और शेष क्षेत्र का उद्धार किया जा रहा है। स्थानीय आदिवासी लोगों का पुनर्वास राज्य सरकार ढारा किया जाता है।

t[THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): Out of about 4000 acres of land identified by the State Government in March, 1976, for reclamation by the Rehabilitation Reclamation Organisation 1460 acres have since been reclaimed for being given to the local adivasis; and the rest of the area is being reclaimed. The resettlement of local Tribal people is done by the State Government.]

## Raid on the University of Hyderabad by the C.B.I.

- •374. SHRI MOHAMMED USMAN ARIF: SHRI MAQSOOD ALI KHAN: SHRI KHURSHED ALAM KHAN:
- •f[ ] English translation

#### SHRI SYED NIZAM-UD-DIN: SHRI KAMESHWAR SINGH:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to refer to the reply to Unstarred Question 46 given in the Rajya Sabha on the 20th July, 1977 and state:

(a) whether the Central Bureau of Investigation raid on the University of Hyderabad was conducted after obtaining permission from his Ministry;

(b) if not, what steps Government propose to take to ensure that police establishments do not violate the sanctity of the Universities;

(c) if the reply to part (a) above be in the affirmative, what are the reasons for deviating from the procedure of enquiry in accordance with the provisions of the Hyderabad University Act; and

(d) whether the C.B.I. was directed to enquire into allegations for irregularity in appointments and purchases by any other Central University in the past other than at the request of the University authorities?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) The action taken by the CBI in this case was confined to scrutiny of certain documents in the office of the University with the knowledge of and permission from the University officials. The question of obtaining permission from the Ministry does not arise.

(b) The question of violation of the sanctity of Universities does not arise from the facts and circumstances of this case.

- (c) Does not arise.
- (d) No. Sir.